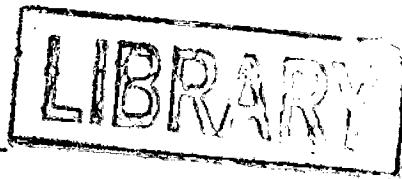


CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



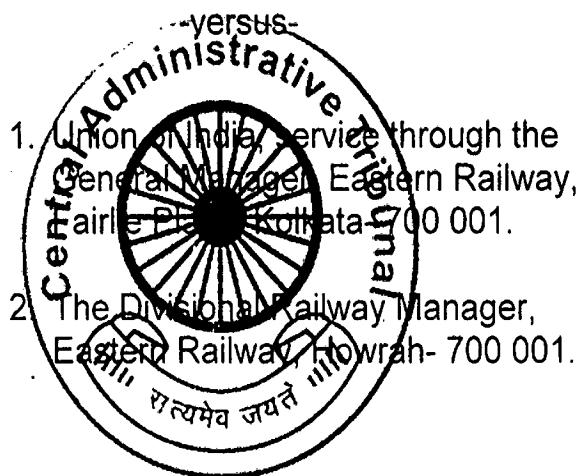
No. OA. 350/280/2018

Date of Order: 05.07.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt. Tanushree Chandra, wife of late  
Naba Kumar Chanda, as House wife,  
aged about 54 years, residing at 321/D,  
Sadhampur, Ambagan, P.O. & District-  
Burdwan 721201.

.....Applicant.



.....Respondents.

For the Applicant : Ms. B. Bhattacharjee, Counsel

For the Respondents : Mr. B. K. Roy, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both.

2. Applicant is directed to make out the necessary correction in para 4(b) of the O.A where the name of late employee has been wrongly typed as Tapan Kumar Ganguly instead of Naba Kumar Chanda.

3. It is noticed that a representation has been preferred by the applicant on 14.03.2017 (Annexure A-2 to the OA) to the General Manager and the Divisional Railway Manager, Eastern Railway seeking ex-gratia lumpsum compensation due to accidental death of Naba Kumar Chanda, her husband. She has claimed that her husband Naba Kumar Chanda in course of employment on 22.03.2008 fell down and was admitted to Howrah Orthopaedic Hospital wherefrom he was shifted to B.R. Singh Hospital. He succumbed to injuries and died on 02.04.2008.

4. The said representation preferred in March, 2017 has since failed to yield any response and is not disposed of till date.

5. Since, no fruitful purpose would be served by asking for a reply in this matter, unless the representation is decided by the respondent authorities, we dispose of the application without going into the merits of this matter, at the admission stage itself with a direction upon the respondent no. 2 or any other competent authority to consider the grievance of the applicant in the light of the rules as contained in SRBE No. 04/2011 as also the decision of O. A. No. 217/2013 and issue an appropriate reasoned and speaking order within a period of 4 weeks.

6. In case nothing stood in the way, benefits shall be extended within one month thereafter.

7. Accordingly, OA would stand disposed of. No order is passed as to costs.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)